INDUSTRIES DEPARTMENT

Successive Industrial Policies brought out by Government of Karnataka have focused on the balanced growth of industries in all areas of Karnataka.

Industrial Areas and Estates are developed by Karnataka Industrial Area Development Board and Karnataka Small Scale Industries Development Corporation in the districts bordering Maharashtra for promotion of industries on par with other districts in the State.

The most backward taluks of the district bordering Maharashtra viz. Belgaum, Bijapur, Gulbarga and Bidar have been classified into zone-1 and 2 in the New Industrial Policy 2009-14, which provides for more incentives compared to other areas. The entrepreneurs of Gulbarga and Bidar district which are bordering Maharashtra are eligible to get additional 5% investment subsidy (Hyderabad- Karnataka).

The Government of Karnataka is taking all possible steps to promote industries in the areas bordering Maharashtra.

Tripartite agreement with striking jute workers in West Bengal

*196. SHRI R.C. SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has made a tripartite agreement with the striking jute workers in West Bengal to settle their demands; and
- (b) if so, the recommendations made in the agreement and the steps being taken to implement them?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) As per section 2(a) of the Industrial Disputes Act, 1947, Government of West Bengal is the appropriate Government in this case. They have informed that a Memorandum of Settlement was signed on 12.02.2010 between the workers represented by their trade unions and employers represented by the Indian Jute Mills Association before the Labour Commissioner of Government of West Bengal.

(b) The terms of settlement as per the Memorandum signed on 12.02.2010 are given in Statement (*See* below) This Settlement is enforceable by the State Government of West Bengal which is the "appropriate Government" in this case.

Statement

Terms of Memorandum of Settlement signed on 12.02.2010 between the workers represented by their trade unions and employers represented by the Indian Jute Mills Association before the Labour Commissioner of Government of West Bengal

1. The Management shall make payment of 277 points of DA @ Rs. 1.90 out of 627 points of arrear. DA (Rs. 1191/- for 208 hours) w.e.f. Ist February, 2010 and the remaining 350 points of DA shall be paid in five installments as mentioned hereunder:

- (a) 50 points of DA @, Rs. 1.90 w.e.f. 01.08.2010
- (b) 75 points of DA @, Rs. 1.90 w.e.f. 01.02.2011
- (c) 75 points of DA @, Rs. 1.90 w.e.f. 01.08.2011
- (d) 75 points of DA @, Rs. 1.90 w.e.f. 01.02.2012
- (e) 75 points of DA @, Rs. 1.90 w.e.f. 01.08.2012

In cases of retirement/resignation/death of workers etc. during the above period the workers who are entitled to 627 points of arrear DA or part there of shall get the balance arrear point of DA @ Rs. 1.90 as on-time-payment.

- 2. The management has also agreed to pay 169 points of DA @ Rs. 1.90 which is due *w.e.f.* Ist February, 2010.
- 3. The future DA as per rise or fall of CPI @ Rs. 1.90 per point shall be paid in four quarters *i.e.* on lst February, 1st May, 1st August and 1st November every year.
- 4. For new entrants who will be enrolled after this agreement, shall be paid Rs. 157/-only per day in lieu of Rs. 100/- as the entry level minimum payment. They will also be entitled to future DA.
- 5. Gratuity shall be paid as per Law.
- The management agreed to pay last drawn wages to the retired workers in cases of reemployment.
- 7. That the question of maintenance of strength of permanent and special badlies in the ratio of 90% and 20% respectively of the average daily compliment of each mill will be examined by the Labour Department in depth to arrive at a final settlement in consultation with the parties preferably within a period of one year from the date of this settlement.

For the time being, it is, however agreed to by the parties that 375 workmen (three hundred and seventy five) over the existing permanent strength in each mill shall be made permanent from amongst the special badlies and a similar number of badlies will be promoted to the category of special badlies. This process shall be completed within three months from the date of settlement.

- 8. That in cases of absenteeism, the management shall take steps as per Certified Standing Orders applicable to Jute Industry.
- That the Unions/workmen gave solemn assurance to maintain strict discipline at all levels in the Mills and shall not support/encourage any indisciplined activities of the workmen.

- 10. That the Unions/all workers agreed to extend their unstinted cooperation: utmost and sincere efforts to eliminate all wasteful practices in order to make the mill economically viable and increase production productivity in terms of clause 5(iii) of the agreement dated 05.01.2002. In case of any dispute, the matter relating to productivity norms will be referred to the third party/Productivity Council by the State Government. for submission of its report within a period of one month which will be binding on both the parties.
- 11. It has been agreed that there shall be no contractual services in perennial jobs in jute mills.
- 12. That the demand for grades and scales of pay for the workers and related matters shall be referred to a Wage Board to be constituted by the State Government within a period of three months from the date of this settlement.
- 13. In view of the above, the unions and the workmen agreed to call off the strike w.e.f. 6 AM on 14.02.2010. The Management agreed to lift lockout/suspension of work of the mill from the same date and time. The Management and the unions agreed that normal work in the jute mills shall resume from 6.00 a.m. on 14.02.2010 in a phased manner and such phases shall be completed by 28.02.2010. Out-station workers will be granted 15 days' time for reporting back to work/duty.
- 14. It has also agreed that there shall be no victimization of any workmen for participation in the strike and the strike period shall be treated on the basis of "no work, no pay" without, however, affecting continuity of their services for the purpose of eligibility towards all statutory entitlements.
- 15. It has been agreed that this settlement shall remain in operation for a period of three years from the date of settlement and shall continue to remain in operation thereafter till it is terminated by statutory notice in accordance with the provisions of the Industrial Disputes Act, 1947.
- 16. The other pending issues shall be discussed before the Labour Directorate to avert any further strike during the period of this settlement.
- 17. The management agreed to provide Identity card and Service record for all workmen. The Workmen shall carry the same.

Investigation into Mumbai blast by NIA

- *197. SHRI P. RAJEEVE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Mumbai blast case has been taken over for investigation by the National Investigation Agency (NIA);
 - (b) if not, the reasons for the same; and
 - (c) whether the investigation carried by the State police is satisfactory?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The investigation into the Mumbai terrorist incidents which